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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O. A. No. 260/00659 OF 2016

Cuttack, this the 22nd day of September, 2016
CORAM

HON'BLE MR. R.C. MISRA, MEMBER (A)
HON'BLE MR. S.K. PATTNAIK, MEMBER (J)

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Laxmidhar Satpathy, aged about 67 years, S/o. Late Sarbeswar Satpathy, of Chasapada, Po-Chasapada, P.S.-Balikuda, Dist-Jagatsinghpur, Ex-GDS BPM, Chasapada, B.O. under Kaduapada S.O. in Jagatsinghpur H.O.

...Applicant
By the Advocate – M/s. P.K. Padhi, P.K. Panda, S.R. Jena

-VERSUS-

Union of India Represented through

1. Secretary, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Odisha Circle, At/Po-Bhubaneswar, Dist-Khurda-751001.
3. Superintendent of Post Offices, Cuttack South Division, At/Po/ Dist-Cuttack-753001.
4. Assistant Superintendent of Post Office, Jagatsinghpur Sub-Division, Jagatsinghpur, Dist-Jagatsinghpur.

...Respondents
By the Advocate- Mr. A. Pradhan

ORDER (Oral)

R.C.MISRA, MEMBER(A):

Heard Mr. P.K. Padhi, Ld. Counsel appearing for the applicant and Mr. A. Pradhan, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant is a retired GDS BPM, Chasapada, B.O. under Kaduapada S.O. in Jagatsinghpur H.O. His case is that he was asked to perform dak delivery work in addition to his own duties as BPM from 09.04.2010 till his retirement on 09.03.2014. As such he is eligible to get the remuneration for the extra work. Mr. Padhi submitted that similarly placed persons have got the same benefit in this regard whereas the applicant has been against. Being aggrieved, the applicant has submitted representation dated 18.08.2015 before the Assistant Superintendent of Post Office, Jagatsinghpur Sub-Division, Jagatsinghpur, Dist-Jagatsinghpur (Respondent No.4).

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3. Taking into account the submissions of Ld. Counsel for both the sides, since the representation is said to be pending at the level of Respondent No.4 we do not feel inclined to issue notice in this matter. In view of this, at the stage of admission, without expressing any opinion on the merit of the matter, we dispose of this O.A. by directing Respondent No.4 to consider and dispose of the representation dated 18.08.2015 in accordance with the rules and instructions if it has been received and is still pending at his level with a reasoned and speaking order and communicate the decision thereon to the applicant within a period of 60 (sixty) days from the date of receipt of this order.

4. With the observation and direction as aforesaid, the O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by Mr. P.K. Padhi, Ld. Counsel appearing for the applicant copy of this order along with paper book of O.A. be sent to Respondent No.4 at the cost of the applicant for which Mr. Padhi, undertakes to file the postal requisites by 26.09.2016.

6. Free copy of this order be made over to learned counsel for both the sides.


(S.K.PATTNAIK)
MEMBER (J)


(R.C.MISRA)
MEMBER(A)